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#### Impact on SECL due to Mineral Laws Ordinance

†2409. MS. SAROJ PANDEY: Will the Minister of COAL be pleased to state the details of changes that would happen in SECL (South Eastern Coalfields Limited) and all other areas after the passing of Mineral Laws (Amendment) Ordinance, 2020 by Government?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): The Mineral Laws (Amendment) Ordinance, 2020 was promulgated on January 10, 2020, The Ordinance amends the Mines and Minerals (Development and Regulation) Act, 1957 and the Coal Mines (Special Provisions) Act, 2015. The passing of said Ordinance has no adverse impact on South Eastern Coalfields Limited (SECL) or on any other subsidiaries of Coal India Limited (CIL).

#### Collection of clean energy cess from coal mining

2410. DR. SASMIT PATRA: Will the Minister of COAL be pleased to state:

- (a) the Total collection of clean energy cess from coal mining during the last five years, State-wise and year-wise; and
- (b) the Total amount of disbursement from the clean energy cess to the States during the last five years, State-wise and year-wise?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) and (b) As informed by Ministry of Finance (Department of Revenue, Department of Expenditure and Department of Economic Affairs), state-wise data of clean energy cess collection and the amount disbursed is not maintained. However, the data pertaining to collection and disbursement of clean energy cess, as provided by Ministry of Finance are as under:

# Collection of clean energy cess

The levy of clean energy cess on coal under Customs & Central Excise has been abolished with effect from 1st July, 2017. All India (Net) collection figures of Clean Energy Cess under indirect taxes during the financial years 2014-15, 2015-16, 2016-17 and 2017-18 (April- June) are as under:-

<sup>†</sup>Original notice of the question was received in Hindi.

(₹ in crore)

Financial Years	Clean Environment Cess under indirect taxes
2014-15	5844.55
2015-16	13847.87
2016-17	27329.84
2017-18 (April-June)	11836.72
2018-19	Not Applicable

Source: PrCCA/Receipt Budget.

### Disbursement of clean energy cess

Budget Division makes allocation to line Ministries/ Departments for funding the schemes out of National Clean Energy Fund (NCEF) to which the Clean Energy Cess is transferred. The details of allocation made from NCEF are detailed below:-

(₹ in crore)

Name of Ministry/ Department	Actuals	Actuals	Actuals	RE	BE
	2015-16	2016-17	2017-18	2018-19	2019-20
Ministry of New and Renewable Energy	3989 .86	3836 .01	3687 .84	0.00	0.00
Ministry of Environment, Forest and Climate Change	244.94	955 .74	1085.45	0.00	0.00
Ministry of Water Resources, River Development and Ganga Rejuvenation	1000.00	1675.00	700.00	0.00	0.00

## Progress in setting up of IDU

2411. SHRI MANISH GUPTA: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government has decided to set up an Indian Defence University (IDU), if so, cost and likely date of completion of this project;
- (b) the composition of the Governing Council of this University and whether any functionaries would be appointed *ex-officio* with the details thereof; and